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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. NO. 694/92

Between:

Date of Order: 17.2.95.

Srinivasulu

...Applicant.

And

1. The Director General, Telecom,
(Representing Union of India)
New Delhi - 110 001.
2. The Chief General Manager,
Telecom, Andhra Pradesh,
Hyderabad - 500 001.
3. The Telecom District Engineer,
Mahaboobnagar - 509 050.
4. The Asst. Engineer, Telecom,
Mahaboobnagar - 509 001.

...Respondents.

Counsel for the Applicant : Mr.C.Suryanarayana,

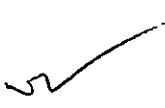
Counsel for the Respondents : Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...



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O.A.No.694/92 Dt. of decision: 17.2.1995.

JUDGEMENT

(As per Hon'ble Sri A.V. Haridasan, Member(J))

Heard.

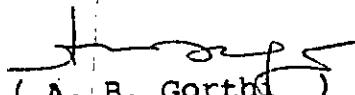
2. The applicant who was engaged as a casual mazdoor from 1.4.89 was continued upto 24.4.90 with intermittent breaks. His grievance is that his non-engagement and the action on the part of the respondents denying him the benefit of temporary status etc. is against the rules and instructions of the Govt. of India and therefore unsustainable. The applicant therefore prays that it may be declared that the applicant is entitled to regularisation in service and to get wages at the rate of 1/30th of the monthly wage of a Group 'D' employee and a direction may be given to respondents to re-engage him with all attendant benefits.

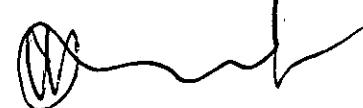
3. Though the application was filed as early as in the year 1992, so far the respondents have not ~~conceded to file~~ sought for filing a reply statement. Therefore, the fact that the applicant was engaged from 1.4.89 to 24.4.90 and that he was disengaged are ~~in~~ dispute. However, the applicant ~~is~~ ^{has} now been re-engaged pursuant to the interim order dt. 23.12.92. Under these circumstances it would be just and proper if the application ~~may~~ be disposed of with appropriate direction to the respondents to place the applicant's name in

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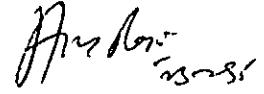
the Muster Roll and to continue his engagement as long as the work is available ^{and} to consider his case for regularisation in accordance with the extant scheme.

4. In the result, the application is disposed of directing the respondents to continue the engagement of the applicant as casual mazdoor bringing his name in the muster roll at an appropriate place on the basis of his length of service and to consider him for grant of temporary status and other benefits in accordance with the rules and instructions of the Department of Telecommunications. There is no order as to costs.


(A. B. Gorthi)
Member (A)


(A.V. Haridasan)
Member (J)

Dated 17th Feb. 1995
Open Court Dictation


DEPUTY REGISTRAR (J)

kmv

To

1. The Director General, Telecom, Union of India, New Delhi-110 001.
2. The Chief General Manager, Telecom, Andhra Pradesh, Hyderabad - 500 001.
3. The Telecom District Engineer, Mahaboobnagar - 509 050.
4. The Asst. Engineer, Telecom, Mahaboobnagar - 509 001.
5. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 17-2-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
D.A.NO. 694/92

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected Ordered

No order as to costs.

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